	7	\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\		GUWAHATI BENCH:	· 4 ·
٠	1.	Or	ig	inal Application No.	
;···	2.	Mi	se	Patition No.	,
-	3.	Go ,i,	ht	empt Petition No.	
:	4 5.	E	xe	ew Application No.	200.
				cant(s). Utpal. Switten that vs. union of India &	,
	•			ate for the Applicant(s): Adil Ahmed N. Ahmed cate for the Respondent(s) Sr Casc G. Baidy	
	e n				_
	• MÓ	tes	01	the Registry (() Date . Oreder of the Tribuna	1
ei,	îti	0	~	Execution has been passed an o	
	loo Ut		lor al	which has been challenged before the Horocaut WR Gauhati High Court by the Respondents.	n'ble
4	۵) ارک	. 4ů	۹ و	praying for Applicant has submitted a letter d	lated
n	>/ \ \ \	m d	٤	of a direction that the matter is subjudice in the Gau	ıhati
Τ.		. ` Ĭ		High Court. Till date, the Respondents	nave

number to the Applicant. aforesaid premises, the Respondents are called upon to explain the factual position of the Writ Petition within four weeks.

not been able to furnish the Writ Petition

Issue notice to the Respondents. Call this matter on 24th July, 2008.

> (Khushiram) Member(A)

2001

S. Don

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with the direction.

Contained in the order

Paned in O.A No. 133/01

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01.03.2002

order and notices Send to D/Section Dor issuing to resp. nos. I to 4 ley regol. A/D post.

(NS D/NO-2712 to 16/08. Dt= 6/6/08.

1) Service raport awaited.

29.7.08

Wis not likely

14.08.2008

W/s not bled.

9.9.08

24.07.2008

Despite notice, the Respondents have not yet been filed any reply in this case.

this matter 18.08.2008 awaiting reply from the Respondents.

(Khushiram) Member(A)

(M.R.Mohanty) Vice-Chairman

lm

18.08.2008

N. Ahmed, learned appearing for the Applicant, is present. Mr G. Baishya, learned Sr. Standing Counsel for the Union of India, on whom a copy of this Execution Petition was served, is not present in court today.

Ahmed, learned appearing for the Applicant, undertakes to verify the matter from the Registry of the Hon'ble High Court at Guwahati pertaining to filing of the Writ Petition under Article 226/227 of the Constitution of the India on 02.09.2002 having serial No.1118/2002 (as reported by the Department/Additional Development Commissioner [Handlooms] letter/under Annexure-3 dated 15.11.2002) intimate the result of the inspection by the next date.

Call this matter on 10.09.2008.

Member(A)

Vice-Chairman

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10.09.2008

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11.9.08

report Sontonio Thed to ne applicant A? (500 cat flag A? (500 Cared to the fr. Cast.

A 100

Mr. N. Ahmed, learned counsel appearing for the Applicant files a memo to say that no case having Serial No.1118 of 2002 was filed before the Hon'ble Gauhati High Court challenging the order dated 1st March, 2002 of this Tribunal rendered in O.A.No.133 of 2001.

Mr. G. Baishya, learned Sr. Standing Counsel appearing for the Union of India (on whom a copy of the aforesaid memo has served) should been aireadv instructions from the Respondents by day after to-morrow; failing which the Director of Weavers Service Centre. Ministry of Textile, I.I.H.T. Campus, Jawahar Nagar, Khanapara, Guwahati should appear in person to explain the position of the Respondents. Mr. Baishya, learned Sr. Standing Counsel appearing for the Respondents Department undertakes to give notice to the said Director, in course of the day. A free copy of this order be autilia

(Khushiram) Member(A)

(M.R.Mohanty) Vice-Chairman

lm

)P10

N

12.09.2008 A reply has been filed by the Respondents in Court to-day after serving a copy thereof on Mr. N. Ahmed, learned counsel appearing for the Applicant.

Call this matter on 10th November, 2008 for orders.

16, 9. 08

Applicant. in reply tiled

Respondents

to the Execution

petition, copy sured.

(Khushiram) Member(A)

(M.R.Mohanty) Vice-Chairman

16/9/08

10.11.2008

 Im

In this case reply has already been filed by the Respondents. Mr.N.Ahmed, learned counsel appearing for the Applicant seeks an adjournment to file rejoinder.

Call this matter on 04.12.2008, awaiting rejoinder from the Applicant.

Reply bill by
The respondents.
No rejained to the

3.12.08. Im

(S.N.Shukla) Member(A)

(M.R.Mohanty) Vice-Chairman

Memo filed by So. COSC, Gr. Bouthya

Boutha 04.12.2008

Mr.G.Baishya, learned Sr. Standing Counsel appearing for the Respondents are present. Counsel for the Applicant is not present.

Call this matter on 2nd January, 2009.

No steel

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1m

Rejoinder not biled.

1.01.09,

(S.N.Shukla) Member(Λ)

EP No.2 of 08(O.A. 133/2001)

EP 2/08 (O.A.133/2001)

Heard Mr. N. Ahmed, learned counsel

20.02.2009

appearing for the Applicant and Mr. G. Mr.N.Ahmed, learned counsel appearing average of the series of the s

representing the Respondents of Standard St. Standards of Pl. sand copies of this

. stooybA, and phasping the reasons, regarded separately, co

elit ot vootrebnu de the the the E.P.No.2 of 2068 in Ser. No. 133 of 2001 and doese The besogning the spring of the second of the se

M.R. Mohanty) Vice-Chairman

Copies of order of. 02, 1.2009 Send to

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Rejoinden not

3,2:09.

04.02.2009

No rejoinder has yet been filed by the Applicant although undertaken. Mr.N.Ahmed, learned counsel for the Applicant prays for time

to file rejoinder.

Call this matter on 20.02.2009 awaiting

rejoinder from the Applicant.

Vice-Chairman

Regaindes not biel. 19.2.09

/bb/

Call this matter on 04.02.2009 awaiting rejoinder from the Applicant.

in the meantime, Respondents should up-to-date report pertaining compliance of the order dated 01.03.2002 of this Tribunal rendered in O.A. No.133 of 2001.

Send copies of this order to the Applicant and to the Respondents in the address given in the O.A.

> (M.R.Mohanty) Vice-Chairman

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20.02.2009

Heard Mr. N. Ahmed, learned counsel

appearing for the Applicant and Mr. G.

Baishya, learned Sr. Standing Counsel

May landy be seen at flag A For the reasons recorded separately, the E.P.No.2 of 2008 in O.A. No.133 of 2001

This is a lilly received to stands disposed of.

from shist. Singh Director, 100 office of the Development moderations

Commissione for Handlooms "
Weavers Service Cente Grunden

regarding Execution Petition P

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representing the Respondents.

(M.R. Mohanty)

Vice-Chairman

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Service Centree Gronthaborti Kungabon, Agantala in Connection with O. A

No. 133/2001. Which will speak itself.

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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

E.P. No.2/2008 in O.A. No. 133 of 2001

DATE OF DECISION: 20.02.2009

Shri	Utpal Sutradhar
*****	Applicant/s
Mr. A	Adil Ahmed, Mr. Nuruddin Ahmed and Ms. S. Das Choudhury
•••••	Advocate for the
	Applicant/s.
•	- Versus –
U.O.	1. & Ors
•••••	Respondent/s
Mr. C	G. Baishya, Sr. C.G.S.C.
	Advocate for the
	Respondents
COR	AM
THE	HON'BLE MR.MANORANJAN MOHANTY, VICE-CHAIRMAN
1.	Whether reporters of local newspapers may be allowed to see Yes/No the Judgment?
2.	Whether to be referred to the Reporter or not? Yes/No
3.	Whether their Lordships wish to see the fair copy
	of the Judgment? Yes/No
	20/02/09
	Vice-Ch ai rman /Member

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH GUWAHATI

E.P. No.2/2008 in Original Application No.133 of 2001

Date of Order: This the 20th Day of February, 2009

HON'BLE MR.MANORANJAN MOHANTY, VICE-CHAIRMAN

Shri Utpal Sutradhar S/o Late Dinabandhu Sutradhar Carpenter Office of the Deputy Director Weaver's Service Centre Ministry of Textile Govt. of India, Agartala P.O.- Shamali Bazar P.S.- West Agartala Pin Code- 799006, (Tripura).

..... Applicant

By Advocate: Mr. Adil Ahmed, Mr. Nuruddin Ahmed and Ms. S. Das Choudhury.

-VERSUS-

- 1. The Union of India
 Represented by the Development
 Commissioner for Handloom
 Ministry of Textile
 Government of India
 (Udyog Bhavan)
 New Delhi- 110011.
- 2. The Director
 Weavers Service Centre
 Ministry of Textile
 I.I.H.T. Campus
 Jawahar Nagar
 Khanapara, Guwahati- 781002.
- 3. The Deputy Director Weavers Service Centre Gurkhabasti, Agartala Pin- 799006.
- 4. The Assistant Director
 Office of the Development
 Commissioner for Handloom
 Government of India
 Ministry of Textile
 Udyog Bhavan
 New Delhi- 110011.

...... Respondents

By Advocate:

Mr. G. Baishya, Sr. C.G.S.C.

ORDER(ORAL) 20.02.2009

Heard Mr. N. Ahmed, learned counsel appearing for the Applicant and Mr. G. Baishya, Learned Sr. Standing Counsel representing the Respondents.

2. O.A.No.133 of 2001 filed by the present Applicant was disposed of on 1st March, 2002. The relevant portion of the said order dated 1st March 2002 reads as under:-

"The substantive appointment was fixed on 01.04.1988 and no reason assigned as to how it was again changed without taking the applicant in to confidence. In the circumstances the impugned communication dated 28.02.2001 refixing the date of substantive appointment of the applicant as 07.06.1990 in place of 01.04.1988 is set aside and quashed. The respondents are directed to regularize the period of absence during his training with all benefits of pay and allowances".

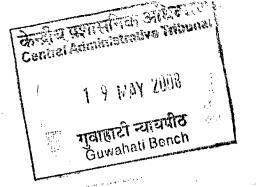
- 3. The Respondents having not given the required/consequential benefit to the Applicant, he has filed the present Execution Petition No.2 of 2008.
- 4. By way of filing reply in the present Execution Petition No.2 of 2008, the Respondents have disclosed that steps were taken by them (Respondents) to challenge the aforesaid order dated 01.03.2002 in the Hon'ble Gauhati High Court and, as it appears, the said Writ Petition has been misplaced (at the filing stage) since November, 2002. It appears that the Respondents took no steps in the matter since 2002. They even failed to take any action after receipt of notice in the present Execution Petition No.2 of 2008.
- 5. In the aforesaid premises, Respondents are directed to comply with the order dated 1st March, 2002 of this Tribunal (rendered in O.A. No.133 of 2001) by end of April, 2009 under intimation to the Applicant.
- 6. With the aforesaid direction, this Execution Petition No. 2 of 2008 stands disposed of.

3

7. Send copies of this order to the Applicant and to all the Respondents. Free copies of this order be supplied to Advocates of both parties.

(M.R.Mohanty) Vice-Chairman

/pb/



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

(An application under Rule 24 of the Central Administrative Tribunal Procedure Rules, 1987)

EXECUTION PETITION NO. OF 2008
In Original Application No.133 of 2001

Sri Utpal Sutradhar

... Applicant

- Versus -

The Union of India & Others

...Respondents

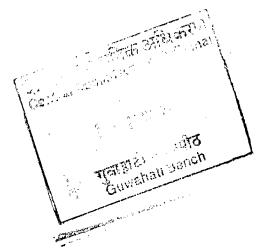
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6	Annexure - 4	17
7	Annexure - 5	18
8	Annexure - 6	

Filed By

ADVOCATE

19/05/0



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI

(An application under Rule 24 of the Central Administrative Tribunal Procedure Rules, 1987)

EXECUTION PETITION NO. 2 OF 2008

In Original Application No. 133 of 2001

IN THE MATTER OF

O.A. No. 133 of 2001
Shri Utpal Sutradhar ..Applicant
-VERSUSThe Union of India & Others
.. Respondents

-AND -

IN THE MATTER OF

An application under Rule 24 of the Central Administrative Tribunal Procedure) Rules, 1987 praying for issuance of a direction upon the Respondents to comply with and/or implement the direction contained in the order dated 01.03.2002 passed in O.A. No.133 of 2001.

Utpal Subradhar.

-AND-

IN THE MATTER OF

Central Administrative Revenal

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Guwahati Bench

Shri Utpal Sutradhar

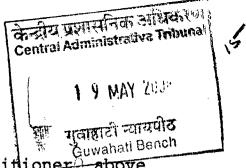
Son of Late Dinabandhu Sutradhar
Carpenter, Office of the Deputy
Director Weavers' Service Centre
Ministry of Textile, Govt. of
India, Agartala, P.O. Shamali
Bazar, P.S.-West Agartala,
PIN Code-799006, (Tripura).

..Petitioner

-VERSUS-

- 1] The Union of India, represented by the Development Commissioner for Handloom, Ministry of Textile, Government of India, (Udyog Bhavan),

 New Delhi-110011.
- 2) The Director, Weavers Service Centre, Ministry of Textile, I.I.H.T. Campus, Jawahar Nagar, Khanapara, Guwahati-781022.
- 3) The Deputy Director, Weavers Service Centre, Gurkhabasti,
 Agartala, PIN-799006.
- of the Development Commissioner for Handloom, Government of India, Ministry of Textile, Udyog Bhavan, New Delhi-110011.
 ..Respondents



The humble Petitioner above named:

MOST RESPECTFULLY SHEWETH

- 1. That your humble Petitioner had filed the Original Application No.133 of 2001 before this Hon'ble Tribunal regarding regularization of the period spent in study and also legality of the order dated 28-02-2001 whereby the respondents had re-fixed substantive date of appointment of the applicant.
- That the Hon'ble Tribunal finally heard both the parties on 01.03.2002 and was pleased to allow the Original Application No. 133 of 2001. The Hon'ble Tribunal set was pleased to aside the impugned communication dated 28-02-2001 re-fixing the date of substantive appointment of the applicant as 07-06-1990 in place of 01-04-1988. The respondents were directed to regularize the applicant's absence period, during his training, with all benefits of pay and allowances.

Photocopy of Judgment & Order dated 01-03-2002 passed in O.A.No.133 of 2001 is annexed herewith and marked as ANNEXURE-1.

That your Petitioner begs to state that certified copy of the aforementioned obtaining the order dated 01-03-2002 passed in O.A. No. 133 of 2001, he filed a representation on 31.10.2002 before the Respondent No. 1 through proper channel implementation of the said order passed by this Hon'ble Tribunal. The office of the Respondent No. 1 vide his Office Memorandum No. C-18014/1/2001/DC(HL)/ E.II dated 15-11-2002 informed the petitioner that "Since Sutradkay

केन्द्रीय गुणास्त्रित्त कार्याक प्राप्ति प्राप्ति स्वाप्ति स्वापत

Appeal under Article 226/227 of the Constitution, has already been filed by the Department on 02-09-2002, in the High Court of Assam at Guwahati vide Sl. No. 1118 of 2002, the matter has become subjudiced before the Court of Law. Thus, no action can be taken at this stage, in the matter, until decision on the aforesaid Writ Petition is arrived."

Photocopy of the representation dated 31.10.2002 is Annexed herewith and marked as Annexure-2.

Photocopy of the Office Memo. No.C-18014/1/2001/DC(HL)/ E.II Dated 15.11.2002 is annexed herewith and marked as Annexure-3.

4) That your Petitioner begs to state that though the respondents have claimed that they have filed a writ petition before the Hon'ble High Court at Guwahati against the aforementioned order dated 01-03-2002 passed by this Hon'ble Tribunal in O.A. No. 133 of 2001, but till date the petitioner have not received any copy of the said writ petition or notice regarding of the writ petition, neither from respondent authorities nor from the registry of the Hon'ble High Court. In the meantime, he filed representations before the respondent No.1 & implementation of the Hon'ble Tribunal Order 01.03.2002. In one of such representation dated 24-09-2007 filed before the respondent No.1, the petitioner had stated that recently he come to know from reliable source the case mentioned in the office memorandum dated 15-11-2002 is no way related to him. respondents have Surprisingly, till date not communicated the contradicted the same nor to petitioner about the fate of the said writ petition.

Utpal Sutradkay

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

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गुवाहाटी गायपीठ

TO

preferr 07-02-2008 the petitioner appeal before the Hon'ble Registrar, (Judicial), Gauhati High Court for the information of the writ petition filed by the respondents. However, till date he has not received any reply or any communication from the Hon'ble Registry of the Hon'ble Gauhati High Court. As such, finding no other alternative the petitioner is compelled to approach this Hon'ble Tribunal by filing the instant Misc. Petition under Rule 24 of the Central Administrative Tribunal Procedure Rules, 1987.

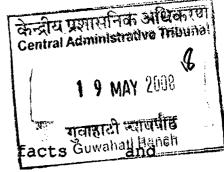
Photocopy of representation dated 24.09.2007 submitted before the Respondent No.1 is annexed herewith and marked as Annexure-4.

Photocopy of letter dated 11.10.2007 issued by the respondent No.2 is annexed herewith and marked as Annexure-5.

Photocopy of representation dated 07.02.2008 submitted before the Registrar (Judicial) Gauhati High Court, Guwahati is annexed herewith and marked as Annexure-6.

- 5. That your Petitioner humbly submits this Hon'ble Tribunal may be pleased to direct the Respondents under Rule 24 of the Central Administrative Tribunal (Procedure) Rules of 1987 to implement the Judgment and Order dated 01-03-2002 passed in O.A. No. 133 of 2001. Hence, this Petition for passing an appropriate order by this Hon'ble Tribunal.
- 6. That the Petitioner filed this Petition bona-fide and to secure the ends of justice.

Utpal Scelradhay.



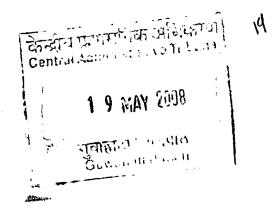
Under the

circumstances stated above that Your Lordships may be pleased to admit this Petition and issue notice the Respondents to show cause as to why necessary order or orders as for should not passed prayed be directing and/or commanding Respondents to give implement the dated 01.03.2002 order passed in O.A.No.133 of 2001 and if any cause or causes being shown and upon hearing the parties be pleased to direct the Respondents to comply with and/or to give effect to the order dated 01-03-2002 passed O.A.No.133 of 2001.

And for this act of kindness the Petitioner) as in duty bound shall ever pray.

. . Verification

Utpal Scelradhay.



V E R I F I C A T I O N

I, Shri Utpal Sutradhar, aged about 44 years, Son of Late Dinabandhu Sutradhar working as Carpenter in the Office of the Deputy Director, Weavers Service Centre, Ministry of Textiles, Government of India, Agartala, P.O.:Shamali Bazar, P.S.:West Agartala, Pin Code:799006, Tripura do hereby solemnly verify and state as follows:-

- 1) That I am the Applicant of O.A. No.133 of 2001 and also Petitioner of this instant Petition. I am fully acquainted with the facts and circumstances of the case.
- The statements made paragraph Nos. in 2)are true to my knowledge and belief and those made paragraph 9,3/pally of the Petition of true matters record are information, which I believe to be true and the rest are my humble submission before this Hon'ble have not suppressed any material Tribunal. I facts.

And I signed this Verification on this 19th day of May 2008.

Utpal Subradhar

DECLARANT

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 133 of 2001.

Date of Order: This the 1st Day of March, 2002.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

Sri Utpal Sutradhar, Carpenter, Weaver's Service Centre, Ministry of Textiles, Agartala.

. Applicant

By Advocate Miss Sankari Das.

- Versus -
- Union of India, represented by the Development Commissioner for Handloom, Ministry of Textile, Govt. of India(Udyog Bhavan), New Delhi-11.
- Director, Weaver's Servece Centre, Ministry of Textiles, I.I.H.T.Campus, Jawahar Nagar, Khanapara, Guwahati-22.
- 3. Deputy Director, Weaver's Service Centre, Gurkhabasti, Agartala-6.
- 4. Assistant Director,
 Office of the Development Commissioner
 for Handlooms, Govt. of India,
 Ministry of Textiles,
 Udyog Bhavan,
 New Delhi-11.

. . Respondents.

y Sri A.Deb Roy, Sr.C.G.S.C.

CRDER

CHOWDHURY J. (V.C)

वस्याम निक

The controversy raised in this application relates to the regularisation of the period spent in study and also legality of the order dated 28.2.2001 refixing the date of substantive date of appointment of the applicant in the following circumstances.

The applicant was appointed as a Carpenter, a Group C post in the pay scale of Rs.950-1500/- in the Weaver's Service Centre, Indian Institute of Handloom

ATTESTED

ADVOCATE

contd..2

कार्यस्था वर्द्धाः वार्याः वर्षाः Technology, Agartala against the quota earmarked for physically handicapped vide order dated 8.1.88 with effect from 7.12.87. By order dated 6.6.95 eight persons of working in the Weavers Service Centre, Indian institu of Handloom Technology under the Eastern Zone were appointed in substantive capacity in the post with effect from the date shown against each. The name of the applicant appeared at serial No.7 to the post of Carpenter and the date of substantive appointment was shown as 1.4.88. While the applicant serving as such he applied for admission to 3 years DHT course in the Indian Institute of Handloom Technology at Varanasi on non stipendiary basis. His application was forwarded by the department and accordingly office order No.J-11011/1/91.WSC/E-11 dated 26.7.91 was issued. grantin; permission to the applicant to take

admission on non stipendiary basis in the first year of

rears diploma course of DHT during the academic year

1991-92. The applicant accordingly left for Varanasi to the knowledge of the authority and joined in the Institute. The applicant by his application dated 12.8.91 Frote to the officer in charge Weavers Service Centre, Agartala to issue a no objection certificate as was insisted by the authority and also issue a formal relieving order with effect from 9.8.91 from the Weaver's Service Centre, Agartala. In this application he mentioned about his application dated 9.8.91 for granting study leave and joining his course. The applicant completed his course in due time and came back to Agartala where he was also directed to impart training to the trainees weavers under Hill Area Project and Project packages scheme in addition to his normal duties until further orders. The applicant completed his course and obtained diplome in Handloom Technology from the Indian Institute of Handloom Technology, Varanasi. In the meantime the respondents authority by order dated 15.7.92 came down

Gentral Administrative Tribunal his application for granting study leave on the ground that he did not complete 5 years of service and hel hadway 2008 also not completed the period of probation The is getting his salary without any increments and Gywahati Bench impugned order dated 28.2.2001 the applicant's substantive appointment as a Carpenter was refixed from 7.6.90 by cancelling the order dated 6.6.95 wherein the date of substantive appointment of the applicant was shown as 1.4.88. In this application the applicant has sought for a direction on the /authority for regularising the period spent in study and release his armear which was not paid during the study period and also prayed for quashing the order No. WSC/GAU/AGT/15(1)/2001/947 dated 28.2.2001.

The respondents submitted its written statement and contested the claim. According to the vespondents the oplicant was appointed as Carpenter, a Group C post of Wedver's Service Centre in a temporary capacity against physically handicapped quota. It was also admitted that by order dated 6.6.95 the applicant was made regular but the same wrder was issued through oversight and when the matter came to the notice of the authority the same was corrected by another order dated 2.3.2001 in the form of corrigendum. It was also stated that the applicant was allowed to take admission into the diploma course at his own risk and interest and DHT course has no relation with the nature of duty of the applicant in any way. No study leave was granted to the applicant by the competent authority vide order dated 15/16.7.92 and as per leave rules the applicant was not entitled to such leave ashe did not compdete 5 years of regular service. The respondents also stated that no doubt the applicant applied for relieving order and no objection certificate but no such order/certificate was issued in favour of ATTESTED

2.

क्रायनिक

contd..4

ADVOCATE

केन्द्रीय प्रशासनिक अधिकारण Central Administrative Trabuna

the applicant. In the written statement the respondents mentioned that 18 days leave was granted to the applicant ahati Berwith effect from 12.8.91 to 29.8.91 and again 42 days leave without pay was also granted to the applicant from 30.8.91 to 10.10.91. After availing 60 days leave worked in the office from 11.10.91 to 8.11.91 and then left for Varanasi on 10.11.91. Thereafter he again joined on duty on 5.5.92 after availing 178 days EOL (without pay) with effect from 9.11.91 to 4.5.92. The applicant worked in the office from 5.5.92 to 21.7.92. The applicant again

for which E.L was granted he was paid salaries. For the period between 21.7.92 to 1994 no leave was granted to the applicant and from 5.5.92 to 5.5.94 no increment was also granted to him.

left for Varanasi and rejoined the office in 1994. During

the period for which the applicant worked and the period

I have heard Miss Sankari Das, learned counsel for the applicant at length and also Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents. Miss Das, learned counsel for the applicant submitted that the respondents acted in a most illegal fashion overlooking the relevant considerations.Miss Das submitted that the for undergoing the diploma course in Handloom technology the applicant applied through proper channel. His application was forwarded and in due course the applicant was recommended for granting admission on a non stipendiary basis as per the order of the respondents and also issued in the public interest. There is no justification for not giving him the study leave as admissible. Mr Deb Roy, learned Sr.C.G.S.C on the other hand submitted that the respondents rightly rejected the study leave of the applican ATTESTED as he did not complete the 5 years regular service ADVOCATE

Central Administrative Tribuna

and the period of probation and referred to the rules of MAY 200 relating to the conditions for grant of study leave.

Chapter VI of the Central Civil Services (Leave) Raleshati Bench 1972 provides conditions for grant of study leave. Rule 52 of the said rules pertains to application for study leave. Rule 53 relates to sanction of study leave.

Admittedly the application of the applicant was processed and thereafter the competent authority including the respondents, the Government of India, Ministry of Textiles recommended the applicant for taking admission on non stipendiary basis. Naturally when order was issued the applicant joined the course with the knowledge of the respondents. Under sub-rule 5 of Rule 50(i) study leave

may be granted to the Government servant who has satisfactorily completed the period of probation and has rendered not less than five years regular service including the priod of probation under the Government. The applicant was appointed earlier in a substantive capacity vide order 6.6.95 and he was assigned with higher responsibility. Legal policies are laid down in the rules. In the circumstances the respondents instead of taking a sententicus view ought to have looked into the substance of the rule and necessarily grant him the study leave. Mr Deb Roy, learned Sr.C.G.S.C submitted that study leave has also a prescribed limit which ordinarily be for 12 months at a time and when it is a fit case for extending the benefit. The applicant by now has already completed the course and there was not justification for not regularising the period of absence.

The respondents are accordingly directed to regularise his leave period by granting him study leave as admissible, or in aid of the provision of the leave rules. The applicant cannot be denied with increments and the

(N)

Central Administrative Tribuna due salary only on the ground mentioned. The higher education itself is an asset to the department and the MAY department can use and take benefit from his skill मुक्ति नाएणीठ educational qualification. I also do not find any justification for changing the date of substantive

appointment of the applicant from 1.4.88 to 7.6.90.

The substantive appointment was fixed on 1.4.88 and no reason assigned as to how it was again changed without taking the applicant into confidence. In the circumstances the impugned communication dated 28.2.2001 refixing the date of substantive appointment of the applicant as 7.6.90 in place of 1.4.88 is set aside and quashed. The respondents are lirected to regularise the period of absence during Mis training with all benefits of pay and allowances.

The appliation is allowed to the extent indicated. There shall, how yor, be no giver as to costs.

Sd/ VICE CHAIRMAN

सिन्द्र अधिकाग

TRUE COPY प्रतिशिषि

Section Officer (4, ाणुमाग कलिए ही (स्वामिक कार्य saled Administrative Tribues **ইন্দ্রীর স্থ**াতনিক **প্রধিক**নে grahati Bench, Guwahasi (

AITESTED

The sevelopment Commissioner for Hand Loom. New Delhi, Udyog Bhavan. Pini- 110011

Through Proper Channel.

^{1 9} MAY 2008

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

I am to inform you that I filled a case bearing NO. 133 of 2001 before the Honoble Central Administrative Tribunal, Granhate for passing an order for regularsing of study leave and so on.

That accordingly Honible Tribunal passed an order dated 01.03.2002 in favour of me.

That more than ten month has already been elapsed but unfortunately I have not got any relief.

In the circumstances stated above, you are requested to make payment with interest within fifteen days from the date of receipt of this letter other wise I shall be bound to do contempt of court.

Rate: 31-10-2002

down faithfully. resport Subradhar. Carpenter, W.S.C. Agartala.

> ATTESTED ADVOCATE

ANNEXURE

No.C-18014/1/2001/DC(HL)/E.II GOVERNMENT OF INDIA MINISTRY OF TEXTILES

OFFICE OF THE DEVELOPMENT COMMISSIONER (HANDLOOS)

000

Udyog bhawan, New Delhi Dated the 15th Nov 02

OFFICE MEMORANDUM

With reference to his representation dated 31st October, 2002, Shri Utpal Sutradhar. Carpenter in Weavers' Service Centre, Agartala is hereby informed that his request has sympathetically been considered by this office.

Since an Appeal under Article 226/227 of the Constitution, has already 2. been filed by the Department on 2/9/2002, in the High Court of Assam at Guwahati vide Sl.No.1118 of 2002, the matter has become subjudiced before the Court of Law. Thus, no action can be taken at this stage, in the matter, until decision on the aforesaid Writ Petition is arrived.

ADDL.DEVELOPMENT COMMISSIONER (HANDLOOMS)

ShiUtpal Sutradhar, Carpenter, Weavers' Service Centre, Agartala.

- The Officer In-charge, Weavers' Service Centre, Agartala,
- The Zonal Director, Weavers' Service Centre, Guahati.

Guard file.

ADDL.DEVELOPMENT COMMISSIONER (HANDLOOMS)

1 9 MAY 2007 मुवाहादी व्यक्तिक

> ATTESTLD ADVOCATE

Tο

The Development Commissioner for Hand Loom, New Delhi, Udyog Bhavan,

PIN - 110011.

Śir.

I am to inform you that I filled a case bearing No. 133 of 2001 before the Hon'ble Central Administrative Tribunal, Gauhati for passing an order for regularising of study leave and so on.

That accordingly Hon'ble Tribunal passed an order dated 01.03.2002 in favour of me.

That more than five and half years has already been elapsed. Several times, I submitted representation to your honour but unfortunately I have not got any relief.

That an office memorandum No.C-18014/1/2001/DC(H.L)/E.II dated 15.11.2002 was issued stating that an appeal under Article 226/227 of the Constitution, has already been filed by the Department on 2.9.2002 in the High Court of Assam at Gauhati, the matter has become subjudiced before the court of Law.

That nearly six years is passed but till now I have not got any notice or information regarding the case mention in your memorandum.

Recently I came to know from reliable source that the case mentioned in the office memorandum dated 15.11.2002 is no way related to me.

That the Hon'ble Tribunal mentioned in the order stating that the higher education itself is an asset to the Department and Department can use and take benefit from his skill and educational qualification.

That according to the order of the Hon'ble Tribunal, the officer-in-charge, W.S.C. Agartala has been using me in the field of making point paper designs, repairing Jacquard, Jacquard Card punching, weaving and so on.

As per order of the Officer-in-charge, W.S.C Agartala, I have made some samples by using jacquard. Few numbers of the samples are given below:-

S.L.No. WSC/AGT/1463-2005तीय प्रशासनिक आधिकरण S.L.No. 126 WSC/AGT/1435-2004. 4. WSC/AGT/1405-4 Coperat Administrative Tribunal 127 WSC/AGT/1436-2004. 8. 128 WSC/AGT/1437-2004. 9. 129 WSC/AGT/1438-2004. 130 WSC/AGT/1439-2004. 131 WSC/AGT/1440-2004. 145. WSC/AGT/1454-2004. 146. WSC/AGT/1455 -2004.

That doing stated above I was not favoured with any better chance for the reasons best known to you.

In the circumstances stated above, you are requested to make payment with interest within fifteen days from the date of receipt of this letter otherwise I shall be bound to do contempt of court. This application may kindly be treated as most urgent.

Date - 24.09.2007

Yours faithfully,
Utpal Subrodian
(UTPAL SUTRADHAR)
Carpenter, W.S.C., Agartala

ATTESTED

ANNEXURE--

BY FAX

Government of India Ministry of Textiles Weavers' Service Centre IIHT Campus Jawahar Nagar, Khanapara National Highway No. 37 Guwahati-781 022 PH: (0361) 230-3586; FAX: 0361-2302599

No. WSC/GAU/HC/U 12(7)/2002/2408

Dated October 11, 2007

To, The Deputy Director (I/C), Weavers' Service Centre, <u>Agartala</u>

Sub Forwarding of representation in respect of Sh. U.Sutradhar, Carpenter-reg.

Sir,

Please refer to your letter No. WSC/AGT/P-61/07/1295 dated 27-9-07 forwarding therewith two representations addressed to the Development Commissioner for Handlooms, New Delhi and its copies endorsed to this office.

In this connection, I am to state that since the matter is subjudice before the court of law, at this stage we are not in a position to offer any comments on the matter. However, this office is actively looking into the matter through the counsel.

You are therefore requested to inform the same to Shri U. Sutradhar, Carpenter of your centre accordingly..

Yours faithfully

(K.K. BAVISKAR) Director

Copy to:

Shri Utpal Sutradhar, Carpenter, WSC., Agartala for his information

Guwahati Bench

The Addl. Development Commissioner for Handlooms, Office of the D.C. (Handlooms), Udyog Bahvan, New Delhi. Copies of representations dated 24/9/07 and dated 24/9/07 received from Shri U. Sutradhar, Carpenter, WSC., Agartala are enclosed herewith for his kind perusal

केन्द्रीय प्रशासनिक आक्षित (N.K. BAVISKAR) Central Administrative Tax mail Director

ATTESTED

ADVOCATE

P

Dated, 07-02-2008

To
The Registrar(Judicial)
Gauhati High Court,
Guwahati.

Sub.

Information about Writ Petition filed at the Principal Seat.

Sir,

I am an employee in the Ministry of Textiles at the Weavers Service Centre, Agartala. I filed a petition before the CAT, Guwahati, which was disposed of on 01-03-2002 allowing the reliefs I prayed for.

My employer on an enquiry thereafter informed me by Office Memorandum dated, 15-11-2002 that a Writ Petition seeking judicial review of the Judgment of the CAT was filed at the Principal Seat of the Gauhati High Court on 02-09-2002 vide Serial No.1118 of 2002. On receiving this information I did not take any step and waited for service of Notice on me. But in the mean time a long period of 5 years has elapsed, but I have not received any notice from the Court to confirm the information given to me by my employer. I would therefore, request you kindly to look into the matter and intimate as to whether any such Writ Petition has at all been filed by the Government of India, Ministry of Textiles seeking judicial review of the Judgment passed by the CAT, Guwahati in O.A.133 of 2001. If at all filed kindly inform why no notice could be served on me during the last 5(five) years. I would be grateful if you kindly favour me with the

quick reply.

Yours faithfully,

Utpal Sutradhay

(Utpal Sutradhar)
Carpenter,
Weavers' Service Centre,
Agartala

Copy for information to:

1. The Additional Development Commissioner (Handlooms), Ministry of Textiles, New Delhi.

The Director, Weavers' Service Centre, Ministry of Textiles, IIHT Campus, Jawaharnagar, Khanapara, National Highway No.37., Guwahati. He may kindly intimate the Writ Petition number and the fate of the Writ Petition stated to have been filed in 2002.

ATTESTED

Utpal Sutradhay

(Utpal Sutradhar)
Carpenter,
Weavers' Service Centre,
Agartala.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Guwahati Bench, Guwahati

Execution Petition No.2 of 2008

In O.A. No.133 of 2001

Shri Utpal Sutradhar

-Vs-

The Union of India & Others

Central Administrative Tribuna 1 0 SEP 2008 वाहाटी न्यायपीठ

Subject- Submission of Verification Report.

Ref: Order dated 18.8.2008 passed by this Hon'ble Tribunal in Execution Petition No.2 of 2008.in O.A. No.133of 2001.

Lordships,

With reference to the above subject I am enclosing herewith the petition filed by me before the Registrar (Judicial), Hon'ble Gauhati High Court regarding information about the Writ Petition filed by the Union of India against the order dated 01.03.2002 passed by this Hon'ble Tribunal, Guwahati Bench, Guwahati in O.A. No.133 of 2001.

As per the report placed in the body of my petition the Assistant Registrar (Bench), Gauhati High Court, Guwahati informed that the Serial No.1118 of 2002 is belongs to ITA case. It is worth to mention here that the Assistant Registrar (I&E), Gauhati High Court has vide its Memo. No.HCW.A.No.4660/W.A. dated 14.12.2007 informed the Director, Government of India, Ministry of Textiles, Weavers Service Centre, Khanapara, Guwahati 22 that the Serial No.1118 /02 belongs to ITA case and the copy of the filing slip was enclosed with the report.

This is for your information. Oblige

File in Court on Court Officer.

To

The Registrar (Judicial) Gauhati High Court. Guwahati

जिल्लामा आवारील

QuvatatiBenah

केन्द्रीय प्रशासनिक आधिकारण Central Administrative ग्रिकेश्री

Date: 08-09-2008.

Subject: Information about the Writ Petition filed by the Union of India against the order dated 01.03.2002 passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati 0.A. No.133 of 2001.

Reference: Order dated 18.08.2008 passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati in Execution Petition No 2 of 2008 in O.A. No.133 of 2001.

Madam,

With reference to the above subject I beg to state that my client Shri Utpal Sutradhar have filed an Original Application No.133 of 2001 before the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati. The Hon'ble Tribunal vide its order dated 01.03.2002 passed in O.A. No. 133 of 2001 allowed the aforesaid Original Application. The Respondent No.1 of the said Original Application i.e. Ministry of Textile, Government of India, Office of the Development Commissioner (Handloom), New Delhi vide their Office Memorandum dated 15.11.2002 informed my client that they have filed a Writ Petition under Article 226/227 of the Constitution of India before this Hon'ble High Court at Guwahati vide Sl.No.1118 of 2002 against the order passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati in O.A.No.133 of 2001. However, after six years of issuance of the Office Memorandum dated 15.11.2002 the Respondents of the Original Application No.133 of 2001 were not able to produce any order or copy from this Hon'ble High Court in connection with the said Writ Petition filed by them. It is worth to mention here that earlier my client has also inquired the said matter through you vide his letter dated 07.02.2008. But till date he has not receipt any reply from your end.

Now, my client has filed an Execution Petition No.2 of 2008 in O.A. No.133 of 2001 through me before the Hon'ble Tribunal. The Hon'ble Tribunal vide its order dated 18.08.2008 directed me to verify the matter from the Registry of this Hon'ble Court about filing of 226/227 Writ Petition Article under Constitution of India 02.09.2002 having on No.1118 of 2002 [As reported by the Office of the Development Commissioner (Handloom), Government India, Ministry of Textile vide their Office Memorandum dated 15.11.2002]

A Par Sa

File in Court Officer.

I therefore humbly request your Honour to kindly verify the aforesaid matter whether the Respondents have filed Writ Petition under Article 226/227 of the Constitution of India on 02.09.2002 having Serial No.1118 of 2002 before this Hon'ble High Court. Oblige

Yours faithfully

Nuruddin Ahmed) 08.09.03

Advocate
Gauhati High Court

Enclosed: -

- 1. Office Memorandum dated 15.11.2002 issued by the Office of the Development Commissioner (Handloom), Government of India, Ministry of Textile, Udyog Bhawan, New Delhi.
- 2. Copy of the order dated 18.08.2008 passed in Execution Petition No.2 of 2008 in O.A. No. 133 of 2001 by the Hon'ble Tribunal, Guwahati Bench, Guwahati.

The Sl No. 1118/02 as menfroned in 2000 petition of belongs to 1TA Cool in 2000 petition of belongs to 1TA Cool in separtial by the filing beeding (copy endosed). The report already ournished vide this The report already ournished vide this segritary's means No N.A. No 1660 w A del 14/10/07 registry's means No N.A. No 1660 w A del 14/10/07 to the someotor, Govt. of India printing of the someotor, Govt. of India printing of Asstr. Registrar (Bonch) Centre - 11, HT Campus GAUHATI HIGH COURT GUWAHATI

No.C-18014/4/2001/DC(HL)/E.II GOVERNMENT OF INDIA MINISTRY OF TEXTILES OFFICE OF THE DEVELOPMENT COMMISSIONER (HANDLOOS)

@@@

Udyog bhawan, New Delhi Dated the 15th Nov'02

OFFICE MEMORANDUM

With reference to his representation dated 31st October; 2002, Shri Utpal Sutradhar, Carpenter in Weavers' Service Centre, Agartala is hereby informed that his request has sympathetically been considered by this office.

Since an Appeal under Article 226/227 of the Constitution, has already been filed by the Department on 2/9/2002, in the High Court of Assam at Guwahati vide Sl.No.1118 of 2002, the matter has become subjudiced before the Court of Law. Thus, no action can be taken at this stage, in the matter, until decision on the aforesaid Writ Petition is arrived.

ADDL.DEVELOPMENT COMMISSIONER (HANDLOOMS)

Tribunal केन्द्रीय प्रशासिनिक Central Administration 1 0 SEP 2008 opy

Sh. Utpal Sutradhar, Carpenter, Weavers' Service Centre, Agartala. The Officer In-charge, Weavers' Service Centre, Agartala.

The Zonal Director, Weavers' Service Centre, Guahati.

Guard file.

ADDL DEVELOPMENT COMMISSIONER (HANDLOOMS)

le in Court on

ADMINISTRATIVE TRIBUNAL CENT BAL GUWA HATI BENCH:

1.	Original	Application	No
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1 SEP ZOUD

File : (

Contempt Petition No. 3.

Applicant(S).

4.

1/1/08 MON No. 133/2001 Review ipplyostions who are No.

Utpal Suffeadhas

....VS_Union Of India & Ors Adil Ahmed, N. Ahmed, S. Dias

Advocate for the Applicant(S):4--

Advocate for the Respondant(S):-

. Notes of the Registry

Oreder of the Tribunal

18.08.2008

N. Ahmed learned appearing for the Applicant, is present. Mr G. Baishya, learned Sr. Standing Counsel for the Union of India, on whom a copy of this bycention Petition was served, is not present in court today.

Mr. N. Ahmed, learned Counsel appearing for the Applicant, undertakes to verity the matter from the Registry of the Hon'ble High Court at Gawahati pertaining to tiling of the Weit Polition under Article 220722.1 of the Constitution of the India on 02,09, 1007 having script No.1 (19/2002 (as reported by the Department/Additional Development, Commissioner [Handlooms] letter/under Annexure 3 dated 15.11.2002) eand in√imate the result of the said

अनुभागं अधिकारी 🤏 Section Officer (Judl) Central Administrative Tribunal गुवारादा व्यायगाँउ

Gu v .nati Bench मुख्याटः Guvianali-5

TRUE COPY

Call this matter op 10,09 2008.

inspection by the next date.

Howilde Member

THE GAUHATI HIGH COURT

dourt officer

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM & ARUNAGHAL PRADES)

HC. WANO 4660/anallel 14/1/20

From

Mrs. D. Borah,

Asstt. Registrar (I & E)

≧<u>=∭uz</u>;. Çenti⊗i 4d

Gauhati High Court, Guwahati

1 C SEP

To

The Director,

Covernment of Andia, Ministry of Textiles,

Weavers Service Centtre- II HT Campus.

Jawahar Nagar, Khanapara, Nacional Highway No-37, Gauhati-781022
Dated Guwahati, the 20

Subject: Appeal in High Court in respect of Order dtd. 1. 3.02 in O.A. No. 133/01.

Reference: Your letter No. WSC/GAU/NC/WS-12(7)/2002/2391, dt d. 10. 11.07.

Sir.

With reference to the above, I am directed to say that the serial Nos mentioned in your application i.e 1118/02 belongs to ITA case as reported by the filing section of this Hon'ble Court. The copy of the filing slip is enclosed herewith.

I therefore you are asked to furnish the correct serial no to since out the required the case record.

By Order

Asst. Registrar (I & E)

File in Court on

Court Officer

Central Administrative Triagnal

THE GAUHATI HIGH COURT AT GUWAHATI

ITA-

10272

COMMISIONER OF INCOME TAX vs M/S KAMRUP PAPER MILLS LTD.

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2.

FilingDate •

07/05/2003

Court Foo:

frmBeared

16.50

Filled within Limitation ConditionPetition (if any)

Yes

Related Information For Caveat Matching

Vekalatnam*a* File

Yes

Certified copy of Order Judgement, if Required Filed

Affidavit/Verification in Order

Form in Proper Order

Defective (Yes/No)

1. PAGE NO 16 , 18 TO 22 ARE TO BE REPLACED B

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUNAHATI

टे त्रहरीय प्रशासनिक अधिकरण	From Petition A. No. 133	No. 2 of 200	78
Gentral Administrative Tabura		of 2001	79
1 (SEP 2008 गुनाहारी स्वयंपीठ Gumanati Bemoh	INDEX	1	Court Officer.

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3.	Office Memorandum. 15.11.2002.	clated	4
Ĵ.	Order dated 18.08. G	38 passed	5
	Office Memorandum	derted	6
5	14.12.07		7
6-	Filing Slip	-	

Filed by Nuruddin Ahmed Advocate 10.09.08

केन्द्रीय प्रशासनिक अ**धिक**रण Central Administrative Tribunal

B/

1 2 SEP 2000

IN THE CENTRAL ADMINISTRATIVE TRIBUMANT Bench GUWAHATI BENCH AT GUWAHATI:

> **EXECUTION PETITION No.2 / 2008** In O.A. No. 133 of 2001

UTPAL SUTRADHAR

....APPLICANT

- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

INDEX OF THE AFFIDAVIT-IN-REPLY

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3.	Annexure – R1 (Copy of Letter date 18-11-2002).	6 - 18.

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केन्द्रीय प्रशासनिक अधिक Central Administrative Tribunal

1-2 SEP 2008

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL **GUWAHATI BENCH AT GUWAHATI.**

गुवाहाटी न्यायपीठ

EXECUTION PETITION No.2 / 2008

UTPAL SUTRADHAR

.APPLICANT

- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

An Affidavit-in-Reply to the execution petition filed by the applicant.

MOST RESPECTFULLY SHEWETH: -

That a copy of the Execution Petition has been served upon the respondent and the respondent after going through the same has understood the content thereof.

That the respondent begs to state that the statements which are not specifically admitted by the respondent are deem to be denied by them.

That the respondent begs to state that the present application is not maintainable as the same is barred by the law of limitation.

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

1 2 SEP 2008

गुवाहारी न्यायपीठ

That the respondent begs to state that the applicant filed the original application No.133 of 2001 before this Hon'ble Tribunal. After hearing the parties the Hon'ble Tribunal was please to pass the judgment and order dated 01-03-2002 vide which the Hon'ble Tribunal allowed the application of the applicant, the copy of the

same has been annexed as Annexure - 1 to the execution

- 2 -

petition.

It was alleged in the execution petition that, the applicant filed representation before the respondent authorities and the respondent authorities vide their office memorandum dated 15-11-2002 informed the applicant that they preferred an Appeal under Article 226/227 of the Constitution of India before the Hon'ble High Court. Thereafter no whisper has been made by the petitioner regarding why he could not approach the Hon'ble Tribunal by filing execution petition. No explanation has been offered by the applicant in his execution petition why the delay was caused for filing the execution petition.

That the respondent begs to state that the applicant failed to explain the delay caused in filing the execution petition, infact, no endeavor has been made in explaining the delay except few vague statements in the execution petition. Although it was alleged by the applicant that he filed several representations but no particulars has been offered to substantiate the same. It is pertinent to mention here that the applicant himself admitted in the execution petition that till 07-02-2008, he has made no endeavor to verify from the High Court that whether any appeal was pending against the order dated 01-03-2002.

- 3 -

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1 2 SEP ZUES

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

That with regard to the paragraph 1 Petition, the respondent begs to state that those are matters of records and the respondent does not admit anything which are not borne out of records.

That with regard to the statement made in paragraph 4 of the Execution Petition, the respondent begs to state that your respondent has engaged one Addl. CGSC in the High Court to file the Appeal before the High Court against the order dated 01-03-2002. The said Addl. CGSC vide letter dated 18-11-2002 furnished his bill along with a copy of the petition filed in the Hon'ble High Court.

> A copy of the said letter is annexed herewith as ANNEXURE - R1.

That with reference to the statement made in paragraph 4 of the Execution Petition the respondent further begs to state that on many occasion, your respondent issued various letters to the aforesaid Addl. CGSC who informed your respondent that he had filed a case before the Hon'ble High Court. The Respondent repeatedly requested the said counsel to furnish the detail of the said case but no reply has been furnished so far from the said counsel. Thereafter your respondent wrote a letter to the Registrar High Court vide letter dated 10-10-2007. In reply to that the Registrar informed your respondent that the serial No.1118 of 2002 belongs to ITA case and he also annexed the serial no and the filing date of the same. The respondent crave the leave of the Court to produce that letter at the time of hearing of the instant case. However the respondent requested the Asstt.

-4-

10.

1.

12.

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

1 2 SEP 2008

Solicitor General of the Hon'ble High Court to continue mater and if necessary file a fresh appeal before the Hon'ble High Court. The Respondent pursuing the matter and if necessary they will file another appeal before the Hon'ble High Court.

The respondent further begs to state that the applicant failed to explain the delay and failed to furnish any reason for which he could not file the execution petition within the limitation period. Although he has stated that he filed several representations before the respondent but no particulars were been furnished. Moreover it is settled proposition of law that repeated representation cannot extent the limitation beyond the statutory period. For which the execution petition is liable to be dismissed.

That with regard to the statement made in paragraph 5 of the execution petition, the respondent begs to state that the execution petition has been filed by the applicant after lapse of 5 years without explaining the delay for which the instant execution petition is not maintainable in law and is liable to be dismissed.

That the respondent begs to crave leave of the court to file addition reply to the execution petition if necessary.

That in view of the above, the instant execution petition is not maintainable in law, as well as, in fact and therefore the instant execution petition is liable to be dismissed.

That this affidavit-in-reply is made bonafide and for ends of justice.

, हो १८ इसाम्पान**क आधिकाणी** antici Administrative Tribunal

- 5. -

Under the circumstances it is prayed before Your Lordship that Your Lordship would graciously be pleased to hear the parties and after hearing be pleased to dismissed the execution petition and/or pass other order / orders as Your Lordship may deem fit and

And for this act of kindness the respondents as in duty bound shall ever pray.

proper.

VERIFICATION

And, I sign this verification on this the 12th day of September 2008 at Guwahati.

SIGNATURE

(P. VASU)
Asstt. Director (Wvg.)

Government of India
Ministry of Textiles
Weavers Service Centre
LLELT. Campus
Jawaharnagar, Khanapara
Guwahati—22.

Old Ulubari Post Office, Dr. B.K. Kakoti Road, M. Choudhury 8 ml 10: Ulubari Chariali, Guwahati -781 007 Phone: (0361)548659 (R) Additional Central Govt. Standing Counsel Email-bmchoudhury@rediffmail.com Gauhati High Court, Guwahati-781 001. वान्द्रीय प्रणामनिक अधिकरण Central Administrative Tribunal 1 2 SFY Guwahati Bench The Director. Weavers' Service Centre Jawahar Nagar Khanapara 781022. Sub: Uni vs Utpal Sutradhar Ref:- WSC/Gau/HC/US-12 (70)/2002/3042 Date: 28.11.2002 Please find herewith a copy of petition filed in the Sir above mentioned case in the Hon'ble High Court. Also find herewith my advance bill in triplicate for your necessary action. Yours faithfully Thanking You 18-11-02 Choudhury Bharadwaj Mriha (Advocate) Government of indie Very Disciol (MAS) Williar J. T. E. Hiles Courte Brogg Colle alling By.

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IN THE GAUGATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND,
MEGHALAYA, MANIPUR, TRIPURA, MIZORANI &
ARUNACUAL PRADESID

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

(WRIT APPELLATE JURISDICTION)

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WRIT APPEAL NO.

ार्जु(ग्रिट) न्यायपीठ Guwahati Bench

code no 10237

IN THE MATTER OF:

- 1. The Union of India represented by the Development

 Commissioner for Hundlooms,

 Udyog Bluwan, Ministry

 Textiles, Govt. of India, New

 Delhi 1100 11
- 2. The Director, Weavers' Service Centre, Ministry of Textiles, Indian Institute of Handloom Technology, Campus, Jawahar Nagar, Khanapara, Guwahati 781022
- J. The Deputy Director, Weaverst Service Centre, Gurkhu'llacu, Agartala-799006.

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MY VASU)

Oirector (NVB.)

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4. Assistant Director, Office of Fa Development Commissioner Handlooms, Govt. of India, Minestry of Textiles, Udyog Bhawan, Hew Delhi-110011.

APPELLANTS

Vs.

Sutradhar s/o Late Utpal Shri West Sutradhar Dinabandhu Pratapgar, P.S. West Agartala, P.O. Arundhuti Nagar, Agartala, West-Tribura - now working as Carpenter under the Deputy Director, Wear of Ministry of Centre, Service Textiles, Agartala, Tripura.

....Respondent

IN THE MATTER OF:

Orginal Application N o.133 of 2001 Late Shri Utpal Sutradhar 5/0 Sutradhar of Dinabandhu Pratapgar, P.S. West Agartala, P.O. Arundhuti Napar, Agartala, West Tupma now working as Carpenter under the Deputy Director, Weavers' Ministry ... Solvige Centie. Textiles, Agartala, Tripura.

...APPLICANT

(In original application)

(P. VASU) Seety, Director (MAN) Delhi-110011.

- 2. The Director, Weavers' Service
 Centre, Ministry of Textiles,
 Indian Institute of Handloom
 Technology Campus, Jawahae
 Magar, Khanapara, Guwahati
 781022.
- 3. The Deputy Director, Weavers' Service Centre, Gurkha Basti.
 Agartala-799006.
- 4. Assistant Director, Office of the Development Commissioner for Handlooms, Govt. of India, Ministry of Textiles, Udyog Dhawan, New Delhi-110011

(In original application)

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AND

ASSI Director (.... a.)

INTHE MATTER OF:

Writ Appeal presented against the Judgement and Order dated 1.3.02 in Original Application No.133 of 2001, passed by the fearned Vice-Chairman, Central Administrative Tribunal, Guwahati Bench.

The Memorandum of Appeal of the Appellants,

MOST RESPECTIVILLY SHEWETH

1.0 FACTS OF THE CASE:

- 1.1. The Respondent as Applicant (in Original Application) filed an application before the Central Administrative Tribunal), Guwahati Bench, which was registered as Original Application No.133 of 2001 on 3.8.2001 raising disputes relating to the regularisation of periods spent in study, and also legality of the Order dated 28 2-2001 refixing the substantive date of appointment of the Respondent Applicant.
- Applicant was appointed as a Carpenter in a Group-C post in the Weavers' Service Centre, Apartala against the equota carmarked for the physically handicapped vide the Order dated 8-1-88, with effect from 7-12-87. By an Order dated 6-685 persons working in the Weavers' Service Centres

Affected.

under Eastern Zone were appointed in substantive capacity.

The name of the Respondent-Applicant appeared at serial

No.7 in the list of carpenters and the date of substantive Inbunal

appointment was shown as 1-4-1988.

1.3 That while the Respondent-Applicant was serving Greatest Bench Carpenter, the Respondent-Applicant applied for admission to the 3 years Diploma in Handloom Technology course in the Indian Institute of Handloom Technology at Varanasi, on non-stipendary basis. Thereafter the Appellant authorities allowed the Respondent-Applicant for such studies.

1.4 That after completion of such studies, the Respondent-Applicant joined in his service under the Appellant authorities.

That the Appellants beg to state that office Order No. WSC/GAU/ADMN/1(27)/PART 111/94/1263 dated 6-6-95 was erroneously issued making the Respondent-Applicant regular and such order was issued through over-sight and due to bonafide mistake. When the matter came to the notice of the authorities, the Order dated 6-6-95 was corrected by issuing a subsequent order. It is further submitted that the application of the Respondent-Applicant for admission in Diploma in the simply. forwarded Technology was Development Commissioner for Handlooms, Covt. of India, New Delhi on nonestipondiffsy basis at his own interest and risk, although such Diploma course has no relation with the nature of duty of the Respondent-Applicant in any way. It is further submitted that the application of the Respondent-

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P. VASUD Director (NVB.)

Applicant was simply forwarded with no recommendation to the said Development Commissioner. It is further stated that the Respondent-Applicant applied for study leave but study leave was not granted by the competent authority vide Order No.J-11011/5/88/E.II/DCH dated 15/16-7-1992 and as per the Leave Rules applicable to the Respondent Applicant, the Respondent-Applicant was not entitled to such leave or he had not completed 5 years regular service on 9-8-91 when he applied for such study leave. It is further submitted that the Respondent-Applicant joined in the organisation on 7-12-87. As such, the authority rightly declined to grant the study leave in favour of the Respondent-Applicant. Although the Respondent-Applicant applied for no-objection editificate and for formal Release Order but no such Release Order was issued in favour of the Respondent-Applicant. No-objection certificate was also not issued in favour of the Respondent-Applicant for above reason.

Ho That the Appellants beg to state that the Respondent Applicant was asked by the Zonal Director, Weavers' Service Centre, Guwahati to explain in what circumstances the Respondent-Applicant left Indian Institute of Handloom Technology, Varanasi without the permission of the Director of that Institute. From the record it reveals that the Respondent-Applicant sought leave for several days and Earned leave from 12-8-91 to 29-8-91 i.e. 18 days, which was granted from the period from 30-8-91 to 10-10-91, Extra Ordinary Leave (without pay) for \$\frac{1}{2}\$ days was also granted in favour of the Respondent Applicant. Thus a total of 60 stay, leave as

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that the Respondent Applicant after availing of oblidays lighters worked in the office from 11-10-91 to 8-11-91 and their legislation of Varanasi on 10-11-91. Thereafter, the Respondent-Applicant again joined duty on 5-5-92 after availing of 178 days Extra-ordinary leave (without pay) with effect from 9-11-91 to 4-5-92. The Respondent-Applicant worked in the office at Agartala from 5-5-92 to 21-7-92. For the period for which the Respondent-Applicant worked and the period for which leave due & admissible was granted, the Respondent-Applicant was paid salary.

Respondent-Applicant left for Varanasi and thereafter joined at his work in 1994 but in between no leave was granted to the Respondent-Applicant for the period from 5-5-92 to 5-5-94 and as such, no increment was granted in Favour of the Respondent-Applicant. Thus the Respondent-Applicant, under the law, is liable to face consequence of break his service.

Aspersed, Man.

1.8 That with reference to the question of non-sanction of study the Appellants beg to state that study leave earch granted to a Govt, servant who has satisfactorily completed the period of probation and has rendered not less than 5 years regular continuous service. In the instant case, the Respondent-Applicant who joined on the fore-moon of 7-12-87 and went for study with effect from 12-8-91, had not completed 5 years of regular continuous service and thus the

Was not granted such study leave in terms of the existing rules and regulations applicable to the Respondent-Applicant.

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- 1.9 That with reference to the question of non-sanction of increments of the Respondent-Applicant, the Appellants beg to state that the increment was stopped due to non-regularisation of the absence of the Respondent-Applicant from 5-5-92 to 5-5-94. The question of increment can be considered by the authorities only after the period of absence mentioned above is regularised under the existing rules and regulations
- 2.0 CONTENTION OF THE RESPONDENT-APPLICANT BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL.
- 2.1 That the contention of the Respondent-Applicant before the Central Administrative Tribunal was that the Appellants authorities acted in most illegal fashion overlooking the relevant consideration of the Respondent-Applicant. It was submitted before the Central Administrative Tribunal that for undergoing the Diploma in Handloom Technology, the Respondent-Applicant applied through proper channel and his aplication was forwarded for such studies and in due course the Respondent-Applicant was recommended for eranting admission on non-stipendiary basis as per the Order of the Appellants authorities and also issued in public interest and that there is no jurisdiction for not giving the Respondent-Applicant study leave as applicable

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ASSETT. Director (WVB.)

देन-होय प्रशासिक अधिकार Gentral Administrative Tribuna

3.0 THE CONTENTION OF THE APPELLANTS BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

गुवाहाटी न्यावपीठ Guwahali Bench

- Administrative Tribunal was that the Appellant authorities rightly rejected the study leave of the Respondent-Applicant as the Respondent-Applicant did not complete the 5 years regular continuous service and period of probation by referring the rules relating to conditions for grant of study leave under chapter VI of Central Civil Services (Leave)-Rules, 1972 which provides for grant of study leave. It was further submitted that due to non-sanction of study leave, the necessary orders for increment could not be issued to the Respondent-Applicant by the Appellant authority.
- 4.0 CONCLUSIONS AND DECISIONS OF THE LEARNED CENTRAL ADMINISTRATIVE TRIBUNAL.
- Tribunal came to the conclusion that admittedly the application of the Respondent-Applicant was processed and thereafter the competent authority recommended the Respondent-Applicant for taking admission on non-stipendiary basis, naturally when the Order was issued the Respondent-Applicant joined the course with the knowledge of the Appellant authorities. In the circumstances the Appellant authorities instead of taking a contentious view

(P. VASU)
Assn. Director (WVE)

ought to have looked into the substance of the rules and necessarily grant the Respondent-Applicant the study lenve.

50 GROUNDS ON WHICH THE CONCLUSION OF THE LEARNED CENTRAL ADMINISTRATIVE

TRIBUNAL ARE CHALLENGED.

5. For that it is most respectfully submitted that the learned fribunal committed manifest error of facts and law holding the field while passing the impugned Judgement.

Respondent-Applicant did not complete five years regular continuous service and period of probation, as such he was not entitled for study leave for which the impugned Judgement is bad in law and liable to be set aside and quashed.

Applicant is not entitled for study leave under the Central Civil Services (Leave) Rules, 1972 in the present circumstances, so the question of getting increment does not arise due to break of service for which the impugned Judgement is bad in law and is liable to be set aside and quashed.

5.4 For that the learned Tribunal passed the impupmed Judgemen without considering the relevant rules and regulation regarding the study leave under the Central Civil Service

AHOSed ASU (INO)

(Leave) Rules, 1972 for which the same is liable control aside and quashed.

5.5 For that in any view of the matter the impugned Judge gives and Order is bad and is liable to be set aside and drashed.

5.6 For that in view of the extent Recruitment Rules the date of substantive appointment in respect of Respondent Applicant be upheld as 7-6-1990 and for that the impugned Judgement and Order passed by the learned Tribunal is bad and is liable. to be set aside and quashed.

6.0 RELEIF SOUGHT FOR IN THE INSTANT APPEAL.

In the premises aforesaid, it is prayed that the impugned Judgement and Order dated 1-3-2002 passed by the Administrative Central learned Tribunal, Guwahati Bench in Original Application No.133 of 2001 may be set aside and quashed,

further prayed that pending disposal of the instant appeal, the operation of the impugned Judgement and Order dated 1-3-02-passed by the Central Administrative learned Guwabati Bench in the Tribunal. Original Application No.13 Vot 2001

may be stayed otherwise the instant appeal will be infractions.

And for this act of kindness the Appellants as in duty bound shall ever pray.

APPELLANT

Dated: August'2002

Will History

Ritte Brouder

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(В.М.СПОПОП ІКУ)

Advortate

ADDL.CENTRAL GOVT.STANDING COUNSEL

VERIFICATION

I, Bhardwaj Mrinal Choudhury, Advocate, Addl. Central Govt. Standing Counsel, for the Appellants do hereby certify that the grounds set forth herein above are good grounds of appeal and I undertake to support the same at the time of hearing.

Seeth Director (Www.)

Government of India Miliation of Textiles Is Waltaria T. d. L. L. L. C. C. D. E. C.